

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2902
TO BE ANSWERED ON 15.12.2021**

GRIEVANCES OF RAILWAY PENSIONERS

2902. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether even after five years of implementation of 7th Pay Commission, the pay of several pensioners have not been revised and they are still drawing pension as per 6th Pay Commission pay structure;**
- (b) if so, the details thereof ; Zone-wise;**
- (c) whether there have been such pending cases of Health Inspectors who retired in 2016 from North Eastern Railway (NER), Gorakhpur;**
- (d) if so, the details thereof and the remedial action taken thereon;**
- (e) whether there is urgent need for redressal of such grievances of railway pensioners within a specific timeframe for their ease of living; and**
- (f) if so, the action being taken by the Government in this regard?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (f) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF UNSTARRED QUESTION NO. 2902 BY SHRIMATI SANGEETA KUMARI SINGH DEO TO BE ANSWERED IN LOK SABHA ON 15.12.2021 REGARDING GRIEVANCES OF RAILWAY PENSIONERS

(a) & (b) Pension of all pensioners drawing pension under 6th Central Pay Commission pay structure has been advised to be revised by the Pension Disbursing authorities including Public Sector Banks by applying multiplication factor of 2.57 in terms of Government of India instructions issued vide letter no. F.No. 38/37/2016-P&PW(A)(ii) dated 4.8.2016 circulated vide Ministry of Railways' letter no. 2016/F(E)III/1(1)/7 dated 10.08.2016.

(c) No, Sir.

(d) Does not arise.

(e) & (f) All pensioner grievances are resolved in a time-bound manner.
